



**KARNATAKA LEGISLATIVE ASSEMBLY  
FOURTEENTH LEGISLATIVE ASSEMBLY  
SECOND SESSION**

**THE UNIVERSITIES OF AGRICULTURAL SCIENCES (AMENDMENT)  
BILL, 2013  
(L.A. Bill No. 23 of 2013)**

A Bill further to amend the Universities of Agricultural Sciences Act, 2009.

Whereas it is expedient further to amend the Universities of Agricultural Sciences Act, 2009 (Karnataka Act 10 of 2010) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty fourth year of the Republic of India, as follows:-

**1. Short title and commencement.**- (1) This Act may be called the Karnataka Universities of Agricultural Sciences (Amendment) Act, 2013.

(2) It shall come into force at once.

**2. Amendment of section 12.**- In the Universities of Agricultural Sciences Act, 2009 (Karnataka Act 10 of 2010), in section 12, for sub-section (2), the following shall be substituted, namely:-

"(2) The Board of Management shall consist of the following:-

(i) The Vice-Chancellor of the University	- Chairman
(ii) The Principal Secretary or Secretary to Government, Agriculture Department or their nominee not below the rank of Joint Secretary	- Member

(iii) The Principal Secretary or Secretary to Government, Finance Department or their nominee not below the rank of Deputy Secretary	- Member
(iv) The Principal Secretary or Secretary to Government, Horticulture Department or their nominee not below the rank of Joint Secretary	- Member
(v) Three progressive farmers from the jurisdiction of the university of whom one person shall belong to the Scheduled Caste or the Scheduled Tribes to be nominated by the State Government	- Member
(vi) One member of the Karnataka State Legislative Assembly nominated by the Speaker to each of the at Bangalore, Dharwad and Raichur University of Agriculture Sciences and One member of the Karnataka State Legislative Council nominated by the Chairman to the University of Agriculture and Horticultural Sciences at Shimoga	- Member
(vii) One eminent educationist or expert in Agriculture sector to be nominated by the Chancellor	- Member
(viii) One agro-industrialist or woman social worker to be nominated by the Chancellor	- Member
(ix) One representative from the Indian Council of Agriculture Research to be nominated by the Director General	- Member

(x) One Dean to be nominated by the Vice-Chancellor, by rotation for a term of two years	- Member
(xi) Registrar of the University	- Member Secretary

**STATEMENT OF OBJECTS AND REASONS**

The Government of India have circulated a model Act relating to universities of Agriculture Sciences in which there are only thirteen members in the Board of Management.

Presently in the Universities of Agriculture Sciences Act, 2009 (Karnataka Act 10 of 2010) the Board of Management Consist of twenty two members. Such large number of members impedes smooth and quick decisions making.

Therefore it is considered necessary to reduce the number of members of the Board of Management by amending section 12 of the Universities of Agriculture Sciences Act, 2009.

Hence the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the legislative measure.

**KRISHNA BYREGOWDA**  
State Minister for Agriculture

**P. OMPRAKASHA**  
Secretary  
Karnataka Legislative Assembly

**Annexure****EXTRACT FROM THE UNIVERSITIES OF AGRICULTURAL SCIENCES  
ACT, 2009 (KARNATAKA ACT NO 10 OF 2010)**

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(2) The Board of Management shall consist of the following:

- (i) The Vice-Chancellor who shall be the Chair person
- (ii) The Principal Secretary or Secretary to Government of Karnataka incharge of the Agriculture Department;
- (iii) The Principal Secretary or Secretary to Government of Karnataka, Finance Department or his nominee not below the rank of Deputy Secretary;
- (iv) The Principal Secretary or Secretary to Government of Karnataka, Ecology, Environment and Forest Department or his nominee not below the rank of Deputy Secretary
- (v) The Principal Secretary or Secretary to Government of Karnataka incharge of the Horticulture Department;
- (vi) one person, not being a Government Servant or servant of the University nominated by State Government from among graduates of not less than five years standing of the University.
- (vii) Five progressive farmers from the jurisdiction of the university of which two persons belonging to the Scheduled Caste or the Scheduled Tribes to be nominated by the State Government.
- (viii) Two members of the Karnataka State Legislative Assembly to be nominated by the Speaker and one Member of the Karnataka Legislative Council to be nominated by the Chairman."

- (ix) One eminent educationist not below the rank of professor from outside the jurisdiction of the university from the field of Agriculture and allied science to be nominated by the Chancellor.
- (x) One agro-industrialist to be nominated by the Chancellor
- (xi) One woman social worker having background of rural advancement to be nominated by the Chancellor.
- (xii) One representative from the Indian Council of Agriculture Research to be nominated by the Director General.
- (xiii) Director of Education of the University.
- (xiv) Commissioner of Agriculture , Karnataka
- (xv) One Dean to be nominated by the Vice-Chancellor, by rotation for a term of two years
- (xvi) Registrar who shall be the Member Secretary

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